

By Fax/E-mail/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII.46/2012/ 1996-2030 /A

From: Smti Rumi Kumari Phukan
Registrar General
Gauhati High Court
Guwahati.

To:

1. The District & Session Judge
Kamrup, Guwahati/ Marigaon/ Nagaon/ Golaghat/ Jorhat/ Sivasagar/
Dibrugarh/ Tinsukia/ Dhemaji/ Lakhimpur, North Lakhimpur/ Darrang,
Mangaldoi/ Udalguri/ Sonitpur, Tezpur/ Nalbari/ Barpeta/ Bongaigaon/
Kokrajhar/ Dhubri/ Goalpara/ Cachar, Silchar/ Karimganj/ Hailakandi.
2. The Presiding Officer, STAT and Member, MACT, Kamrup, Guwahati.
3. The Member MACT, Nagaon/ Nalbari/ Barpeta/ Dhubri/ Silchar/ Kamrup,
Guwahati
4. The Special Judge Assam, Guwahati
5. The Special Judge, C.B.I. Assam, Guwahati
6. The Judge, Designated Court, Guwahati
7. The Principal Judge, Family Court, Guwahati No.1 & 2/ Silchar.

Dated Guwahati the 15th March, 2012.

Sub: **Monitoring Meeting on the Action Plan to be held on 18.03.2012 from 11.00 a.m. to 1.00 p.m. in the Judges' Lounge, Gauhati High Court, Guwahati.**

Ref: Hon'ble High Court's office order no.108 dated 12.12.2011 communicated vide memo No.HC.III-39/2010/4723-45/G dated 12.12.2011 and this Registry's letter Nos.HC.VI-100/2006/19-28/STT dated 01.02.2012 and HC.VI-100/2006/38/STT dated 27.02.2012.

Sir/Madam,

With reference to the above, I am directed to request you to attend the **Monitoring Meeting in connection with the Action Plan already sent to you, scheduled to be held on 18.03.2012 from 11.00 a.m. to 1.00 p.m. in the Judges' Lounge, Gauhati High Court at Guwahati.** You are to reach the High Court premises positively at 10.30 a.m. on 18.03.2012.

You are, therefore requested to be present in the aforesaid Monitoring Meeting with the information on all matters mentioned in Action Plan alongwith the Pendency of N.I. Act Cases, Prevention of Corruption Act Cases etc. with the total number of old cases pending for 5(five) years or more (showing disposal and pendency figures w.e.f. 15.12.2011 to 31.12.2011 and 01.01.2012 to 15.03.2012).

In this connection, the District & Sessions Judges' are also requested to come with relevant data from the courts under his/her Judgeship including the concerned Chief Judicial Magistrates etc.

Further, in case of non-availability of the District & Sessions Judge(s), the in-charge District & Sessions Judge(s) is to attend the meeting.

Yours Faithfully


REGISTRAR GENERAL

15/3/2012